COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 88 OF 2017 & IA NO. 161 OF 2017

Dated: 29th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Global Energy Pvt. Ltd. ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh

Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Kunal Kaul for R-2

ORDER

IA No. 161 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for respondent No.2 may take steps to file reply. After the reply being filed, rejoinder may be filed within three weeks thereafter.

List the matter on **24.10.2017**.

(I. J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vt